## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1683
ANSWERED ON:08.03.2010
ACQUISITION OF LAND
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## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of areas pertaining to various kinds of land including fertile agricultural land acquired/ sanctioned for other activities in the country during the Tenth as well as Eleventh Five Year Plan alongwith the areas which are under consideration and awaiting clearance in this regard, State-wise;
- (b) the name of organizations which have been/are being permitted to acquire these areas in each State of the country;
- (c) whether the Government is aware that these areas have been/are being acquired at very low rate and the farmers are provided inadequate compensation;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective measures taken/to be taken by the Government to acquire only barren land and to bar acquisition of land at low rates and to make adequate compensation to the affected persons/farmers?

## **Answer**

## MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (e) Land and its management are under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/ UT Administrations. However, the Government of India has formulated a revised National Rehabilitation and Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India dated 31st October, 2007. The policy provides for the basic minimum requirements that must be met by all projects leading to involuntary displacement of the people, while the State Governments, Public Sector Undertakings or agencies, and other requiring bodies may put in place greater benefits levels than those prescribed. NRRP, 2007 also specifies that the aim should be to minimize large-scale displacement, as far as possible. Only the minimum area of land commensurate with the purpose of the project may be acquired. Also, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land.